

- (ii) That the consignments are booked only to the District or Divisional Magistrate or Deputy Commissioner or Block Development Officers exercising civil jurisdiction over the stations in the districts referred to above.

Share Acquired by Shri Ramnath Kapur of Ritz Hotel in Central Provinces Manganese Ore Limited

*391 SHRI JYOTIRMOY BOSU Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state

(a) whether it is a fact that Shri Ramnath Kapur of Ritz Hotel, Bombay (and/or Calcutta) became a Director of Central Provinces Manganese Ore Limited, which is a Sterling Company with registered office in London,

(b) whether it is also a fact that he also acquired shares in that company and declared the same to the Reserve Bank of India;

(c) was this an infringement of Exchange Control Regulation, and

(d) if so, what punishment, if any, has been given to him?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE) (a) Yes, Sir

(b) to (d). According to information furnished by the Department of Economic Affairs, Shri Ram Nath Kapur applied to the Reserve Bank of India in July, 1972 stating that he had been offered Directorship of the Central Provinces Manganese Ore Limited which he had accepted and that he intended to acquire shares amounting to £250 in the said company out of the fees received by him as Director. The shares were acquired by Shri Kapur out of his Director's

fees before the coming into force of the Foreign Exchange Regulation Act, 1973 and a declaration to this effect was made by him to the Reserve Bank of India. The question as to whether any infringement of Exchange Control Regulation was involved is at present under examination and a reference has been made to the Enforcement Directorate for this purpose.

Schemes to increase Production of Fertilizers in Fifth Plan

*392 SHRI S R DAMANI Will the Minister of PETROLEUM AND CHEMICALS be pleased to state

(a) the main features of schemes made for increasing fertilizers production in the country in the Fifth Plan period, and

(b) the progress made on each scheme?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI K. R. GANESH) (a) The Fifth Plan Fertilizer Programme envisages the setting up of five new large sized fertilizer plants in the public sector at Bhatinda, Panipat, Mathura, Paradeep and Trombay. In addition, the establishment of a fertilizer project at Phulpur in the cooperative sector is also envisaged. Letters of intents have also been issued for establishing fertilizer projects at Kota, Kakinada Barada, Karnataka and Maharashtra. With the completion of the projects already under implementation and of the projects approved for implementation, the indigenous capacity for the manufacture of fertilizers is expected to increase to about 65 lakh tonnes of nitrogen and 17 lakh tonnes of P2O5.

(b) A statement is laid on the Table of the House.

Statement

Sl. No.	Location of the project	Capacity ('000 tonnes) in terms of nutrients		Present Status
<i>Public Sector</i>		<i>N</i>	<i>P 205</i>	
1.	Bhatinda (Punjab)	235	..	Contract for process licences, design engineering, etc. has been concluded and preliminary arrangements like site selection, acquisition of land are being made. Mechanical completion is expected by October, 1977 and commercial production by January, 1978.
2.	Paripat (Haryana)	235	..	The project was sanctioned by Government in February, 1975 and will be taken up for implementation in 1975-76.
3.	Mathura (U. P.)	235	..	The project has been approved in principle.
4.	Paradeep (Orissa)	345	300	The project has been approved in principle and would be taken up for implementation after the financing and other arrangements are tied up.
5.	Trombay V (Maharashtra)	130	..	The project has been approved by Government in October, 1974 and is being taken up for implementation.
<i>Cooperative Sector</i>				
6.	Phulpur (U.P.)-IFFCO	228	..	A letter of intent has been issued. The company is presently taking action to tie up the financing and contractual arrangement for the plant.
7.	Kota Expansion (Rajasthan)	345	..	A letter of intent has been issued.
8.	Baroda Expansion (Gujarat)	243	..	A letter of intent has been issued. The company is taking action to tie up financing and contractual arrangement for the plant.
9.	Kakinada (A.P)	228	82	A letter of intent has been issued.
10.	Karnataka State Industrial Development Corporation.	..	83	The Corporation has surrendered the letter of intent issued and has requested that a fresh letter of intent may be issued to a company promoted by the Corporation.
11.	Maharashtra Co-operative Fertilizers and Chemicals Limited, Terapur.	51	..	A letter of intent has been issued. The company is presently taking action to tie up the financing and contractual arrangement for the plant.